

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2916/2017

New Delhi, this the 25thday of August, 2017

HON'BLE MR. RAJ VIR SHARMA, MEMBER (J)

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Pooja Sehrawat D/o Raj Singh Sehrawat
Aged-30 years
R/o H. No. 19-A, Mukhtyar Singh Marg (Auchandi Road)
Vill& PO-Bawana, Delhi-39.

-Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Govt. of NCT Delhi through the Chief Secretary, Delhi Secretariat, New Delhi.
2. The Delhi Subordinate Services Selection Board, Through its Chairman Govt. of NCT of Delhi. F-18.Karkardooma, Institutional Area, Delhi-92.
3. The Chairman Central Board of Secondary Education Shiksha Kendra 2, Community Centre, PreetVihar, Delhi-92.
4. The Director of Education, Directorate of Education Delhi Admn., Old Secretariat, Near VidhanSabha, Civil Lines, New Delhi-110054.

-Respondents

ORDER(ORAL)

By Hon'ble Mr.Raj Vir Sharma, Member(J):

Heard learned counsel for the applicant.

2. At the very outset, learned counsel for the applicant submitted that the respondents have withdrawn the Notification dated 07.08.2017, and therefore, this OA has become infructuous.

3. In view of the above submission of learned counsel for the applicant, the OA is disposed of as having become infructuous.

(Nita Chowdhury)
Member(A)

(Raj Vir Sharma)
Member (J)

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